

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

206. IA/1720/2023 C.P. (IB)/2512(MB)2019

**IN THE MATTER OF**

L AND T Housing Finance Limited

... Petitioner

Vs

Majestic Market Research Support Service Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator: Adv. Manoj Mishra (PH)

For the Respondent:

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**ORDER**

We are informed that this matter was reserved for order by the Hon'ble Bench but due to non-pronouncement and reconstitution of Bench, the matter has been again listed for de-novo hearing. In view of communication dated 25.09.2023 received from the Registrar, NCLT, we refrain from hearing this matter and post the same on **12.12.2023**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/